

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1830 of 2021

Gurdeep Singh @ Gurdip Singh Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None

For the State : None

Order No.02 Dated- 22.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Perusal of the record reveals that the petitioner has not mentioned his criminal antecedent in the instant bail application.

The petitioner is directed to file a supplementary affidavit annexing therewith his criminal antecedent.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)